



THE ALTERNATIVE DISPUTE RESOLUTION COMMITTEE  
.....  
MEDIATION • ARBITRATION • NEGOTIATION • CLIENT COUNSELLING

**Tamil Nadu National Law University**

**ALTERNATIVE DISPUTE RESOLUTION COMMITTEE**

# **VI TNNLU National Med-Arb Competition**

**23rd - 25th FEBRUARY 2024**

# **RULEBOOK**

**Knowledge Partner**



**Supporting Partner**



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## ABOUT TNNLU AND THE ALTERNATIVE DISPUTE RESOLUTION COMMITTEE



The Tamil Nadu National Law University (TNNLU) is a premier National Law University established in 2012. With a built-up area of over 25 acres, TNNLU offers two five year integrated undergraduate law programmes approved by the BCI i.e., B.A. LL.B. (Hons.) and B.Com. LL.B.(Hons.), One Year LL.M Degree programmes and Doctor of Philosophy Programmes [PhD (Law) and PhD (Interdisciplinary)]. TNNLU is committed to excellence, through faculty to student, student to student and faculty to faculty academic engagement in curriculum development and teaching learning, interdisciplinary and multidisciplinary research, knowledge dissemination, cross sectional stake-holders engagement for continuous innovation and improvement of curriculum, pedagogy and the teaching learning outcomes. Interdisciplinary approach remains the central hallmark of the research and teaching culture of TNNLU.

Recognizing the significance of the Alternative Dispute Resolution Mechanisms, TNNLU places great importance on understanding ADR mechanisms and their principles. With the provision of clinical and specialized courses in the field, Intra-University competitions, a center dedicated to research in ADR mechanisms and dedicated participation in external competitions, TNNLU has a bustling ADR culture.

In pursuance of its goal of conditioning the law students to efficiently resolve disputes, the Tamil Nadu National Law University through its Alternative Dispute Resolution Committee (ADRC) cordially invites law students from across the country to participate in its 6<sup>th</sup> National Med-Arb Competition to be held in offline mode from 23<sup>rd</sup> February 2024 to 25<sup>th</sup> February 2024. This distinct hybrid of Alternative Dispute Resolution mechanism aims to nurture the future members of the Indian legal fraternity by enabling them to face the dynamic Indian Justice System.

## **ABOUT TNNLU'S NATIONAL MED-ARB COMPETITION**

Tamil Nadu National Law University is the first law university in India to conduct a competition on the Med-Arb model of dispute resolution. The Med-Arb competition involves a two-step dispute resolution process in which parties attempt to resolve their dispute in mediation, and, if they fail to resolve some or all of their issues, the remaining issues are automatically submitted to arbitration where the arbitrator imposes a binding decision. The competition included a unique element of arbitral award writing which is prepared by the arbitrator/mediator after the oral submissions of both the parties in the arbitration session. TNNLU is the first among all the Universities in the country to organize such a competition on arbitral award writing.

### THE ALTERNATIVE DISPUTE RESOLUTION COMMITTEE



MEDIATION · ARBITRATION · NEGOTIATION · CLIENT COUNSELLING

## TIMELINE

EVENTS	IMPORTANT DATES
Commencement of Provisional Registration	16 <sup>th</sup> November 2023
Deadline for Provisional Registration	20 <sup>th</sup> December 2023
Release of Problem	1 <sup>st</sup> January 2024
Release of Selected Teams	1 <sup>st</sup> January 2024
Deadline for Seeking Clarifications	8 <sup>th</sup> January 2024
Release of Clarifications	15 <sup>th</sup> January 2024
Deadline for Final Registration	15 <sup>th</sup> January 2024
Deadline for submitting soft copy of Arbitration Memorandum(s)	8 <sup>th</sup> February 2024
Deadline for submitting hard copy of Arbitration Memorandum(s)	23 <sup>rd</sup> February 2024
Inauguration	23 <sup>rd</sup> February 2024
6 <sup>th</sup> TNNLU National Med – Arb Competition, 2024	23, 24 & 25 <sup>th</sup> February 2024
Registration and Inaugural Ceremony	23 <sup>rd</sup> February 2024
Preliminary Rounds	24 <sup>th</sup> February 2024
Semi Final and Final Rounds	25 <sup>th</sup> February 2024
Valedictory Ceremony	25 <sup>th</sup> February 2023

## I. BACKGROUND

- i. The competition is built upon the Med-Arb Model of dispute resolution. This competition consists of two separate rounds of Mediation and Arbitration. The negotiating team reprising the role of Client- Counsel in the Mediation Rounds will become the Counsels in the Arbitration Rounds. The participant reprising the role of a Mediator in the Mediation rounds reprises the role of an Arbitrator in the Arbitration Rounds. After the completion of each prelim comprising of one mediation round and one arbitration round, the participant(s) reprising the role of Mediator/Arbitrator shall draft an Arbitral Award for the rounds.
- ii. All the participants will be judged by a separate panel of judges in the two Preliminary Rounds for Mediation and Arbitration. The Arbitral Award shall also be evaluated. The Competition will consist of 3 rounds viz. Prelims, Semi Finals and Finals spread over a span of three days.

## II. DEFINITIONS

- i. **“Advanced Rounds”** means the Semi Final and Final Rounds held as part of the 6<sup>th</sup> TNNLU National Med-Arb Competition, 2024
- ii. **“Clarifications”** refers to procedural order(s) and/or any clarification(s) issued by ADRC.
- iii. **“Compendium”** refers to the collection of judgements and resources used to support the oral and written submissions of the party in the arbitration round(s).
- iv. **“Competition”** refers to the 6<sup>th</sup> TNNLU National Med- Arb Competition, 2024.
- v. **“Competition Room”** refers to the room that shall be used for conducting the Competition rounds.
- vi. **“Oral Rounds”** refers to a team’s pleadings submitted by both the speakers before the panel of arbitrators/arbitral tribunal on behalf of one of the parties against the opposing party.

- vii. **“Organizing Committee”** refers to the Alternative Dispute Resolution Committee that shall be the Organizing Committee for the 6<sup>th</sup> TNNLU National Med-Arb Competition, 2024.
- viii. **“Penalty”** refers to the deductions imposed on the participating team/individual in breach of any rules, as provided by Alternative Dispute Resolution Committee of Tamil Nadu National Law University, Tiruchirappalli.
- ix. **“Plagiarism”** refers to the direct or substantial duplication of the work from the memorandum(s) of any other team through offline or online source(s).
- x. **“Preliminary Rounds”** refers to the rounds which take place before the Advanced Rounds of the Competition and for the purpose of determining the scores and ranks of the participants in both mediation and arbitration to determine which teams advance to the Advanced Rounds.
- xi. **“Proof of Enrolment”** shall mean to include College Identity Card, Bonafide Certifications, and similar documents.
- xii. **“Registration Fees”** refers to the one time amount payable by all teams participating in the Competition.
- xiii. **“Scouting”** refers to the act of a person observing the sessions/oral rounds of a team other than the team he/she is a part of.
- xiv. **“Selected Team(s)”** refers to Applicant Teams selected to participate in the Competition Rounds of 6<sup>th</sup> TNNLU National Med-Arb 2024, who have completed the Final Registration and paid the Registration Fees.
- xv. **“Session Supervisor”** refers to member/s of TNNLU designated as such, in charge of overseeing the smooth conduct of every Competition Session.
- xvi. **“Soft Copies”** of a document includes the document in both PDF (.pdf) and Microsoft Word (.doc or .docx) format.
- xvii. **“Speaker”** refers to a participant who presents oral arguments in any given round of the arbitration competition.
- xviii. **“Tribunal”** means a collective reference to the arbitrators present at the oral round, where an “arbitrator” is an adjudicator of the oral rounds.
- xix. **“Written Submissions”** means the written arguments submitted by each team participating in an arbitration competition, according to these Rules.

### III. LANGUAGE AND ELIGIBILITY

- i. The competition will be solely conducted in English language. All the law students currently pursuing three-year LL.B. or five-year LL.B. are eligible to participate in the competition.
- ii. All the recognized universities are allowed to send **only one team** for the event. No cross-university team(s) are allowed.

### IV. TEAM COMPOSITION

- i. Each participating team shall consist of 3 members - 2 members shall act as a client and counsel pair and 1 member as Mediator/Arbitrator. The role of the members shall not be changed (i.e., the participant in the role of Mediator/Arbitrator shall continue to play the role throughout the competition).
- ii. No team shall be accompanied by a Coach/Instructor.

### V. PROVISIONAL REGISTRATION

- i. Provisional Registration by interested universities must be done by way of filling of the Google Form, on or before **11:59 PM IST on 20<sup>th</sup> December 2023**.
- ii. Find the form here: <https://forms.gle/wz1pEzwbRVnhDL88A>
- iii. For the Selection Process, the Organizing Committee, will shortlist a total of **20 Teams** out of all the Applicant Teams that have successfully completed the Application by the abovementioned deadline.
- iv. The Organizing Committee shall shortlist the teams based on the credentials mentioned in the Provisional Registration Form. The decision of the Organizing Committee shall be final. The names of the Selected Teams will be communicated to them through email on **1<sup>st</sup> January 2024**.



## VI. REGISTRATION

- i. The Selected Teams shall pay a registration fee of **Rs. 7,500/- (non-refundable)** inclusive of food, refreshments, and accommodation.
- ii. The Selected teams are required to register for the Competition and submitting proof of payment via the Registration Form provided. The bank details for the transfer of registration fees shall be communicated along with the list of selected teams.
- iii. Proof of Enrolment for each team member is required for Registration. The proof(s) are to be submitted via the Registration Form.
- iv. The deadline for payment and final registration is **15<sup>th</sup> January 2024**.
- v. The confirmation of Registration will be notified to the teams by the Organizing Committee after the completion and verification of all the registration formalities. A Team Code will be assigned post confirmation of registration.

**Note:** *In the event of a selected Team forfeiting its participation, the Organizing Committee may, entirely within its discretionary power, replace the said Selected Team and offer participation to any other Applicant Team which has successfully completed its application.*

## VII. TRAVEL AND ACCOMMODATION

- i. Accommodation for all participants shall be provided by the Organizing Committee. The registration fees of Rs. 7,500/- is inclusive of accommodation fees for all participants.
- ii. Accommodation shall be provided for all participants from **12:00 p.m. IST on 22 February 2024 to 12:00 p.m. IST on 26 February 2024**.
- iii. If any team wishes to arrive earlier or postpone their stay beyond the given schedule, they shall bear additional accommodation costs. Participants are requested to make travel arrangements accordingly.
- iv. The Organizing Committee shall facilitate teams by providing points of contact for making travel arrangements during arrival and departure from the airport, bus stand or railway station.

- v. The form seeking details regarding travel must be duly filled and promptly sent by the teams whenever such form is sent by the Organizing Committee.
- vi. The Organizing Committee shall provide all participants breakfast, lunch and dinner from 23 February 2024 to 25 February 2024.

## VIII. COMMUNICATIONS

- i. All communications to the Organizing Committee shall be via email, addressed to [nmac@tnnlu.ac.in](mailto:nmac@tnnlu.ac.in) or through the individual WhatsApp groups created with every team upon confirmation of Registration.
- ii. Any information communicated to one member of a team shall be considered as communicated to the whole team.

## IX. GENERAL RULES OF THE COMPETITION

- i. Scouting is strictly prohibited. Violation of this rule shall result in disqualification after an immediate enquiry. Participants shall not attend any of the sessions of other teams or individuals during the competition or receive information from any person who has attended any previous rounds.
- ii. In cases of plagiarism or any such activities, ADRC reserves the right to disqualify the team(s) after an immediate enquiry.
- iii. Participants shall not reveal their identity or university to the panel of arbitrators/mediators or Judges.
- iv. Teams are not allowed to switch their roles during the competition. The participant in the role of a mediator shall be the arbitrator in the arbitration rounds and the client-counsel team in the mediation round will portray the role of counsels in the arbitration rounds.
- v. If any team fails to be present in the Competition Room for the mediation oral rounds/arbitration oral rounds/arbitral award writing, for more than 10 minutes even after the commencement of the session, they shall be not allowed to appear for that round.

- vi. The Organizing Committee shall serve as the final authority for the implementation and interpretation of these Rules and of any Supplementary Rules or clarifications.
- vii. If there is any situation which is not contemplated in the rules, the Organizing Committee's decision on the same shall be final and binding.
- viii. All forms of sexual harassment are prohibited and shall be dealt with strictly as per TNNLU NMAC's Code of Conduct.
- ix. Participants are instructed to maintain mutual respect and decorum while contacting other participants or any members of the organizing committee. Please refrain from using derogatory, disrespectful, or sexist language and remarks.

## **X. CODE OF CONDUCT**

- i. All Participants are expected to maintain decorum in the Court during the competition and are expected to conduct themselves in a manner befitting the legal profession.
- ii. The Organizing Committee reserves the right to take appropriate action for any unethical, unprofessional, and immoral conduct.
- iii. If there is any situation which is not contemplated in the rules, the Organizing Committee's decision on the same shall be final and binding.
- iv. The Organizing Committee reserves the right to vary, alter, modify, or repeal any of the above rules without any prior notification, if so required and as they may deem appropriate.
- v. The institution follows a Zero Tolerance Policy towards sexual harassment and ragging. The Organizing Committee reserves the right to disqualify the participants for engaging in such conduct without prejudice to any other action which can be initiated under appropriate law.
- vi. The Organizing Committee will set up an Equity Committee to ensure the orderly conduct of all participants of the Competition.
- vii. Any issue or matter concerning the Competition will be decided by the Organizing Committee.
- viii. Any grievance may be addressed to the Appeals Committee, whose decision shall be final.

## XI. CLARIFICATIONS

- i. Clarifications shall be sent to [nmac@tnnlu.ac.in](mailto:nmac@tnnlu.ac.in) on or before **11:59 PM IST on 8<sup>th</sup> January 2024.**
- ii. The subject line should be **Clarifications: Problems or Rules**

## XII. DRESS CODE

- i. Participants are required to be dressed in black and white formals (Indian or Western formals) during their rounds in the competition.

## XIII. WRITTEN SUBMISSIONS FOR ARBITRATION ROUNDS

### A. Submission of the Memorandum

- i. Each participating team must prepare written submissions on behalf of the Claimant and Respondent of maximum 25 pages.
- ii. All the teams are requested to send a soft copy of both the written submissions in both PDF (.pdf) and Microsoft Word (.doc or .docx) format titled “Claimant (Team Code)” and “Respondent (Team Code)” on or before **11:59PM IST 5<sup>th</sup> February 2024.**
- iii. All the teams are requested to bring 4 copies of each of their memorandums and submit the same during the Registration on **23<sup>rd</sup> February 2024.**

### B. Structure of the Written Submissions:

- i. Each Written submission must contain all of, and only, the following components in the following order:
  - Cover Page;
  - Table of Contents;
  - Table of Abbreviations;
  - Index of Authorities;
  - Statement of Jurisdiction;
  - Statement of Facts;

- Issues Raised;
  - Summary of Arguments;
  - Arguments Advanced/Pleadings;
  - Prayer.
- ii. Cover Page:** Teams must strictly adhere to providing only the following information in the order specified as under:
- a. The Team Code in the top right hand corner of the page. For instance, the team with Team Code 1 would put TC 1 in the top right hand corner of the cover page.
  - b. The name and the year of the Competition (i.e., “ 6<sup>th</sup> TNNLU National – Med-Arb Competition, 2023”)
  - c. The name and place of the forum.
  - d. The relevant legal provision under which the forum has been approached.
  - e. The cause title.
  - f. The title of the document [i.e., “Memorandum for Claimant(s)” or “Memorandum for Respondent(s)”]
  - g. The Cover Page shall have a blue background for the Claimant(s) and a red background for the Respondent(s).
- iii. Table of Contents:** The Table of Contents shall mention all the sections mentioned from in above Rule XII (B)(i)
- a. Headings of arguments, sub arguments, and sub sub arguments. Sub sub sub arguments need not be mentioned.
  - b. The page numbers corresponding to each of the items mentioned.
- iv. Table of Abbreviations:** The Table of Abbreviations must be in alphabetical order.
- v. Index of Authorities:** The Index of Authorities must contain a list of all legal authorities and other sources (together "authorities") cited in the Memorandum. The Index of Authorities must classify the authorities into sections (Books, Statues, Articles, Indian Cases, Foreign Cases etc.)
- vi. Statement of Facts and Statement of Issues:** This heading shall not exceed the limit of 1 page each.
- vii. Summary of Arguments:** This heading shall not exceed 2 pages.
- viii. Arguments Advanced:** This section shall not exceed 15 pages.
- ix. Prayer:** This section shall not exceed 1 page.

**C. Format of Written Submissions**

- x. Font, Size, Line Spacing and Alignment:** Times New Roman, size 12, line spacing 1.5 and justified.
- xi. Citation Style and Format:** The footnote style to be followed must be 21<sup>st</sup> Edition Bluebook Citation and the font of the footnotes must be Times New Roman, size 10 with line spacing 1.0 and justified.
- xii.** There must be no additional space between two footnotes. Character spacing should not be condensed in any manner.

**Note:** *The Memorandum(s) scores will be taken into consideration while selecting the teams qualifying to the Advanced Rounds. The qualification from the Semi Finals to the Finals will be on Knock Out basis.*

**D. Format of the Arbitral Awards**

- i. The arbitrators are required to draft an award, in accordance with the Arbitration and Conciliation Act, 1996 (Act) after each arbitration session. The award shall be prepared by the participants, who have registered as Mediator/Arbitrator after the oral submissions of both the parties in the Arbitration Preliminary Rounds.
- ii. However, the arbitral award shall broadly contain the following (page limit 2-6 pages):
  - Heading
  - Date, Identification of the parties and method of appointment of arbitrator
  - Nature of award
  - Brief on nature of the dispute
  - Brief on procedure adopted
  - Issues of facts and law
  - Summary of both parties' contentions
  - Relevant facts and laws applicable
  - Reasons and Conclusion
  - Interest and liability if, with cost
  - Finality and Enforceability

**Note:** *Arbitral Award Includes an Interim Award, as defined under the Arbitration and Conciliation Act, 1996. However, unless specified or required, arbitrators are not expected to draft interim awards.*

#### XIV. PRINTING GUIDELINES FOR WRITTEN SUBMISSIONS

- i. The First Page of the Memorandums must be printed in color.
- ii. All Memorandums must be spiral bound. Memorandums cannot be stapled.
- iii. The hard copies must be identical to the soft copies. Any changes found in the hard copy, regardless of magnitude, will entail instant disqualification of the team.

#### XV. COMPENDIUM

- i. It is not mandatory to submit a Compendium. However, submission of a Compendium must only be in physical (printed) format only.
- ii. All the teams are requested to bring 1 copy of their compendium for submission (apart from a copy for the team) during the Registration on **23<sup>rd</sup> February 2024**.
- iii. The compendium must indicate the Team Code, and the side represented on its first page.
- iv. Teams should place extra care to ensure that judgements downloaded from SCC Online, Manupatra or any other database do not disclose identity of person or their university. Teams would not be permitted to use the compendium in case of any non-adherence to anonymity in the compendium.
- v. An index for the compilation (at the beginning of the file/folder) is mandatory.
- vi. The responsibility of making a coherent, accessible compendium folder lies with the teams.
- vii. In case of judgements exceeding 20 pages only the first page and relevant pages of the judgment are required to be attached.
- viii. The Organizing Committee bears no responsibility for any issues caused to Judges in finding a relevant document or page.

*The Compendium is circulated only to the judges of the Arbitration Rounds and shall not be provided to the Arbitrators in the Arbitration Rounds or for Arbitral Award Writing. The usage of the compendium is not evaluated in the marking scheme for the counsels in the Arbitration Rounds.*

## XVI. STRUCTURE OF ROUNDS

- i. The structure of the competition is as follows:
  - Preliminary Round I
  - Preliminary Round II
  - Semi-Final (Qualification to the Semi Finals will be on basis of average of Oral rounds and Memorandum(s) Submission Scores for the Client Counsel and Oral rounds and Arbitral Award for the Mediator-Arbitrator)
  - Finals (Qualification to the Finals will be on a knock-out basis).
- ii. All the teams shall participate in both the sessions (a Mediation Session followed by an Arbitration session) in all the rounds (Prelims, Semi-Finals & Finals).
  - There will be two preliminary rounds with each preliminary round consisting of a Mediation session followed by an Arbitration session.
  - The participants acting as Arbitrators for a particular session shall individually prepare an arbitral award within the allotted time after the Arbitration session.
- iii. Time Allotted:
  - Mediation Session – 40 Minutes + 10 Minutes Post Discussion & Evaluation
  - Arbitration Session – 35 Minutes + 2 minutes for Rebuttals and Sur-rebuttal per team + 10 Minutes Post Session Questioning
  - Preparation of Arbitral Award by the Arbitrators – 45 Minutes
  - Time allotted for the entire round – Maximum of 150 Minutes

### THE ALTERNATIVE DISPUTE RESOLUTION COMMITTEE

#### A. A Mediation Session Comprises of

- i. Opening Statement of Mediators
- ii. Opening Statement of Advocate-Client Team
- iii. Caucuses and Conferences: A caucus may be called by either party or the mediator. Each party can call for a maximum of one caucus session.
- iv. Closing Statement of Advocate- Client Teams.
- v. Closing Statement of Co-Mediators.
- vi. Post-Mediation Session: During this Session, the judges may ask questions to the teams.



**B. Caucuses and Conferences**

- i. A caucus session will be conducted by the mediators with one Advocate - Client Team at a time in the absence of the other team. Here, the parties in the caucus session can freely share their interests, position, strategies and goals with the Mediator. Sharing of any information with any other team(s) will lead to immediate disqualification. It is not mandatory to conduct a caucus session during the rounds. A caucus may be called by either party or the mediator, and no party can call for more than one caucus session during the mediation session.
- ii. During the conference session, both the parties shall remain in the Competition Room and shall try to resolve the dispute through negotiation.

**C. Release of Confidential Information**

- i. Confidential information for the mediation session shall be released 20 minutes prior to the commencement of the session.

**XVII. EVALUATION CRITERIA**

**A. EVALUATION CRITERIA FOR MEDIATION ROUNDS**

**i. Evaluation Criteria for Mediators**

SCORING CRITERIA	MAXIMUM MARKS
Opening Statement	10
Establishing Working Atmosphere	10
Mediation Process	10
Effective Communication and Mediation Skills	10
Profiling Parties Interests	10
Comprehending the Party's Apprehensions	10
Eliciting Information	10
Facilitating Option Generation	10

Sensitivity to Ethical and Cross-Cultural Issues	10
Closing Statements	10
<b>Total</b>	<b>100</b>

ii. Evaluation Criteria for the Client-Counsel Team

SCORING CRITERIA	MAXIMUM MARKS
Opening and Closing Statement	10
Relationship Building and Problem Solving	10
Advocating Interests	15
Mutually Generating Creative Opinions	10
Collaborating with the Other Party	10
Teamwork and Coordination	10
Use of Mediator	10
Effective Negotiation Skills	10
Negotiation Strategy	15
<b>Total</b>	<b>100</b>

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MEDIATION, ARBITRATION, NEGOTIATION, CLIENT COUNSELLING

## B. EVALUATION CRITERIA FOR ARBITRATION ROUNDS

### i. Evaluation Criteria for Arbitrators in Oral Rounds

SCORING CRITERIA	MAXIMUM MARKS
Efficiency in Organizing and Controlling the process of Arbitration	10
Knowledge and Application of Relevant Laws, Rules and Policies	10
Consideration and Analysis of Exhibits Presented to the Arbitrator	10
Code of Conduct in Ensuring Neutrality and Fairness	10
General Impression and Court Manners	10
Role of Disclosure of Information	10
Maintenance of Confidentiality	10
Handling of Erroneous Arguments	10
Relevancy of Questions Asked	10
Eye Contact, Choice of Words and Confidence	10
<b>Total</b>	<b>100</b>

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### ii. Evaluation Criteria for Arbitral Award Rounds

SCORING CRITERIA	MAXIMUM MARKS
Grammar and Language	10
Originality and Style of Presentation	10
Knowledge of Relevant Laws and Policies	10
Reasoning Relied Upon	10
Consistency and Clarity of Thought	10

Finality and Enforceability of the Arbitral Award	10
Proper Identification and Inclusion of Parties	10
Nature of Relief Sought	10
Identification of Issues	10
General Impression	10
<b>Total</b>	<b>100</b>

iii. Evaluation Criteria for Counsels in Oral Rounds

SCORING CRITERIA	MAXIMUM MARKS
Opening Statements	10
Knowledge of Facts	10
Evidence used	10
Proper Articulation of Issues	10
Knowledge of Law	10
Interpretation and Application of the Law	10
Advocacy Skills	10
General Impression and Mannerisms	10
Persuading the Arbitrator	10
Closing Statement and Relief Sought	10
<b>Total</b>	<b>100</b>

### C. Evaluation Criteria for Memorandum(s)

SCORING CRITERIA	MAXIMUM MARKS
Proper inclusion of parties, identification of issues and nature of relief sought	10
Knowledge and Application of facts and law	15
Quality of Analysis and organization	10
Persuasiveness of argument	10
Use of authorities and Exhibits/Other relevant evidence	15
Proper citation and correct format	10
Originality in presentation	10
General impression and clarity of thought	10
Grammar and style of presentation	10
<b>Total</b>	<b>100</b>

### XVIII. PENALTIES

- i. Any violation of the rules will be penalized by the Organizing Committee, either by way of deduction of points or by disqualifying the whole Team from the Competition.
- ii. Non-compliance with the instructions of a Session Supervisor by the member/s of any Selected Team shall result in a penalty, which will be decided by the Judges assessing the respective Main Oral Rounds.
- iii. Any Penalty for violation of any of the rules may be imposed on Teams by the Organizing Committee. The concerned Team will be given a fair chance to show cause why a penalty should not be imposed on it.
- iv. Penalties for Memorandums shall be on the following objective criteria as follows.

<b>Nature of Infraction</b>	<b>Penalty Points</b>
Exceeds the maximum length of Statement of Facts Exceeds the maximum length of Summary	0.5 points per page
Exceeds the maximum length of Statement of Issues	0.5 points per page
Exceeds the maximum length for Arguments Advanced	0.5 points per page
Exceeds the maximum length for Prayer	0.5 points per page
Failure to use A4 electronic page	2 points
Failure to use correct Font	2 points
Failure to use correct Font size	2 points
Failure to use correct Inter- liner Spacing in main text	2 points
Failure to use correct Page margin	2 points
Breach of Anonymity	5 points
Failure to correctly identify the document of the party (e.g. Claimant, Respondent)	1 points
Failure to meet the Form requirements of the footnotes	0.5 per infraction
Includes pleadings in the footnotes	0.5 per infraction
Electronic copy of Written Submissions dispatched in wrong format (Nonadherence to prescribed file naming Format)	2 per infraction
One (1) day delay in dispatch of documents	3 points
Two (2) days delay in dispatch of documents	5 points
Three (3) days delay in dispatch of documents	7 points
More than three (3) days delay in dispatch of documents	<b>Team Disqualified</b>

- iv. There shall be an upper ceiling of maximum penalties on memorandums, which shall not exceed 15 points per memorandum.
- v. The decision of the Organizing Committee on imposition of penalties shall be final.

## XIX. AWARDS AND PRIZES

- i. The prize money for the 6<sup>th</sup> TNNLU National Med-Arb Competition has been sponsored by the Nani Palkhivala Arbitration Center, Chennai.

PRIZE	PRIZE MONEY
Winner Client Counsel Pair	INR 24,000/-
Winner Mediator/Arbitrator	INR 12,000/-
Runners Up Client Counsel Pair	INR 16,000/-
Runner Up Mediator/Arbitrator	INR 8,000/-
Best Memorandum	INR 6,000/-
Best Arbitral Award	INR 6,000/-
<b>TOTAL PRIZE MONEY</b>	<b>INR 72,000/-</b>

- ii. The Winner Client Counsel Pair and Winner Mediator Arbitrator shall be awarded each with a one-year subscription to EBC Learning worth Rs. 14,500/- each (Total Value of Rs. 43,500/-)
- iii. All participating teams will be provided with a certificate of participation or a certificate of merit in accordance with the performance of the team.

## XX. CONTACT PERSONS

For any queries, feel free to drop us an email at [nmac@tnnl.ac.in](mailto:nmac@tnnl.ac.in) or contact the following members of the ADRC, TNNLU.

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